

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 54344 of 2015

[Arising out of Order-in-Original No. 25-26/SG/ST/DL-IV/2015-16 dated 28.07.2015 passed by the Commissioner of Service Tax, Delhi-IV]

M/s Clix Capital Services Pvt. Ltd.
DLF Building No.7A, DLF Cyber City, DLF Phase-III,
Sector-25A, Gurugram, Haryana-122002

.....Appellant

VERSUS

**Commissioner of Central Excise and
Service Tax, Panchkula**

SCO 407-408, Sector-8, Panchkula,
Haryana-134119

.....Respondent

APPEARANCE:

Shri B.L. Narasimhan, Ms. Krati Singh, Shri Aman Garg and Ms. Jashanpreet
Kaur, Advocates for the Appellant

Shri Aniram Meena, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 30.01.2025

DATE OF DECISION: 23.05.2025

The appeal is allowed. For order, see order of date in Service
Tax Appeal No. 55729 of 2013.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**